

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for the extension of the Punjab Municipal Corporation Act, 1976 to the Union Territory of Chandigarh."

The Motion was adopted.

SHRI S.B. CHAVAN: I introduce the Bill.

move for leave to introduce a Bill to provide for the establishment of the New Delhi Municipal Council and for matters connected therewith or incidental thereto.

MR. SPEAKER: Motion moved:

"That leave be granted to introduce a Bill to provide for the establishment of the New Delhi Municipal Council and for matters connected therewith or incidental thereto."

[Translation]

15.33 hrs.

EXPLANATORY STATEMENT
GIVING REASONS FOR
IMMEDIATE LEGISLATION BY
THE PUNJAB MUNICIPAL
CORPORATION LAW
(EXTENSION TO CHANDIGARH)
ORDINANCE

[English]

THE MINISTER OF HOME AFFAIRS (SHRI S.B. CHAVAN): I beg to lay on the Table an explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Punjab Municipal Corporation Law (Extension to Chandigarh) Ordinance, 1994.

SHRI B.L. SHARMA 'PREM' (East Delhi): I would like to submit that Delhi is a metropolitan city. There is MCD on the one hand and NDMC, on the other. When elections to MCD can be held and the elected representatives can perform their duties, then I strongly oppose the stand of the Government not to hold election to NDMC. This is an undemocratic step.

SHRI LAL K. ADVANI (Gandhinagar): I would like to add that holding elections would have been a better step. But it is provided that there would be six nominated representatives—5 nominated and one presiding officer. Further, there will be five public representatives. Among them will also be elected MLAs of NDMC. But, it should be just opposite.

15.33½ hrs.

NEW DELHI MUNICIPAL
COUNCIL BILL*

[English]

THE MINISTER OF HOME AFFAIRS (SHRI S.B. CHAVAN): I beg to

[English]

At least the Chairman of the NDMC should be a representative of the people. Even before elections can be introduced, that would be an ideal situation. But this kind of lopsided arrangement in the Bill today is not right.

[*Translation*]

I would like that the existing system of NDMC should be changed on the lines of the assurances given in the case of Chandigarh. If elections could be conducted, it would be a good step and if not, then this proportion of representatives is not proper.

[*English*]

SHRI S.B. CHAVAN: I have already stated that we cannot think of having elections in these areas. If a public representative were to be made the Chairman, he will have the powers without responsibility. The administrator has the full responsibility of carrying out what the Council decides. That is why, even this Chairman is also going to be from the public, but he is an eminent person who has sufficient knowledge and experience of municipal administration. In this capacity as an eminent person, he is going to be the Chairman of that Committee. He will be a full-time Chairman who will be taking the responsibility as well as the power. I do not think this needs any change.

[*Translation*]

SHRI KALKA DAS (Karol Bagh): Sir, it is against the democratic system if the nominated or elected representatives become the Members and a bureaucrat becomes the Chairman. It would be proper and democratic if an elected representative is appointed the Chairman, till the election process starts.

[*English*]

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for the establish-

ment of the New Delhi Municipal Council and for matters connected therewith or incidental thereto."

The motion was adopted.

SHRI S.B. CHAVAN: I introduce the Bill.

15.36 hrs.

EXPLANATORY STATEMENT
GIVING REASONS FOR
IMMEDIATE LEGISLATION BY
THE NEW DELHI MUNICIPAL
COUNCIL ORDINANCE

[*English*]

THE MINISTER OF HOME AFFAIRS (SHRI S.B. CHAVAN): Sir, I beg to lay on the Table an explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the New Delhi Municipal Council Ordinance, 1994.

15.36½ hrs.

MATTERS UNDER RULE 377

- (i) **Need for central assistance to the State Government of Himachal Pradesh for providing relief to the farmers whose crops have been affected by hailstorms**

[*Translation*]

SHRI KRISHAN DUTT SULTAN-PURI (Shimla): Mr. Speaker, Sir, the recent hailstorm in Himachal Pradesh has damaged the crops of apple and